

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.
(Chief Justice's Secretariat)

CIRCULAR

NO. 31

DATED:- 13/3/2009

In terms of Circular No.30 dated: 06.03.2009 Protocol Service / Facilities have been directed to be provided to Hon'ble retired Judges residing in the State in the same manner they are provided to sitting Hon'ble Judges of the High Court. In order to remove any ambiguity about the kind of facilities to be provided, it has become imperative to elucidate these facilities.

**Protocol Service / Facilities being provided to
Hon'ble Judge means :**

1. Regarding Medical Facilities.

- a) On intimation given by Hon'ble Judge to Protocol Section over phone or otherwise, Protocol Section will send a person to collect the bill from the residence of Hon'ble Judge.
- b) After the bill is collected, the same will be deposited in the concerned section for processing its payment.

c) On the cheque being prepared, the same will be delivered at the residence of Hon'ble Judge.

d) In case of request made, the Protocol Section will assist the Hon'ble Judge to admit himself or his / her spouse in the medical hospital.

2. Regarding Travel Facilities,

a) To assist the Hon'ble Judge at his request to purchase Air / Railway Ticket. The cheque / cash for ticket(s) will be collected from and the Ticket(s) will be delivered at the residence of Hon'ble Judge by Protocol Section.

b) Protocol Section will arrange conveyance from and to the residence of Hon'ble Judge on the date of arrival / departure from / to Airport / Railway Station, if a request is made to that effect.

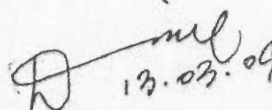
c) The Protocol Section will see off / receive the Hon'ble Judge and his / her spouse at and from Airport / Railway Station.

d) On the request of Hon'ble Judge or his/her spouse the Protocol Section will arrange conveyance of Hon'ble Judge or his / her spouse to and from

hospital when any of them is to be or already hospitalized.

- e) At the request of Hon'ble Judge, if available, Protocol Section may provide a car at His Lordship's disposal, when the fuel and other expenses for running the car shall be borne and paid by the Hon'ble Judge.

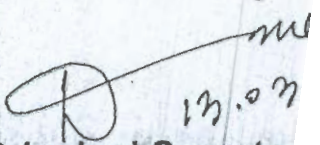
By order


13.03.09
(Abdul Wahid)
Principal Secretary
Hon'ble the Chief Justice

NO: 1879-95/B Dated: 13-3-09

Copy to the :

- 1) Registrar General, High Court of J&K, Jammu.
- 2-3) Registrar Judicial, High Court wing Jammu/Srinagar
.....for information.
- 4-5) Deputy Registrar, Judicial (Incharge Protocol Section
Court wing Jammu/Srinagar, for information and ne
action.
- 6-16) Secretary to Hon'ble Mr. Justice _____
for kind perusal of His Lordship.
- 17) Hon'ble Mr. Justice (Retd.) _____
for information.


13.03
Principal Secretary
Hon'ble the Chief Justice